

of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above Accounts and (b) for not laying the Hindi version of the Accounts simultaneously. [Placed in Library. See No. LT-2256/78].

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, I could not speak to you in the Chamber, I could not also send a written notice. I would like to say something about the Education Minister's laying on the Table the accounts of the Indian Institute of Technology New Delhi. The Public Accounts Committee had, many years ago, inquired into 114 charges against the management of the IIT, New Delhi. It came to some conclusions and passed some strictures and required that Government appoint a Committee. I would like to know whether Government have taken any steps in view of the findings of the Public Accounts Committee in the matter.

DR. PRATAP CHANDRA CHUNDER: A Committee had been appointed. The Committee submitted a report. The report has been examined by the Ministry and the visitors' orders obtained. Recently also the Public Accounts Committee had made certain comments and asked for an inquiry about U.G.C. Within about a week of the publication of the report, we had appointed an officer of the Vigilance section of the Works and Housing Ministry to make an inquiry in this matter.

ANNUAL REPORT OF CENTRAL INSTITUTE OF ENGLISH AND FOREIGN LANGUAGES, HYDERABAD FOR 1976-77 AND TWO STATEMENTS

DR. PRATAP CHANDRA CHUNDER: On behalf of Shrimati Renuka
1124 LS-13.

Devi Barkataki, I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad for the year 1976-77 along with the Audited Accounts.

(2) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Institute is being laid.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above. [Placed in Library. See No. LT-2257/78].

URBAN LAND (CEILING AND REGULATION) (3RD AMDT.) RULES 1978

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): I beg to lay on the Table a copy of the Urban Land (Ceiling and Regulation) (Third Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 502 in Gazette of India dated the 15th April, 1978, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976. [Placed in Library. See No. LT-2258/78].

ANNUAL REPORT OF BANANA AND FRUIT DEVELOPMENT CORPORATION LIMITED, MADRAS FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2259/78].